## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH`

KOLKATA
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fifie tiblee reepbyy affifiolaavitt ass ddiected bby thee opporated Present: Hon'ble Member (J) Shri Jinan K.R
199001220088. Howweveer, Lbd. Cooppelforthee coopporate debetor

ATTENDANCE-CUM-BROCK SHEET OF THE HEARING ON 12 TEBROLY IT TO 30 A.M

Name	b <u>bet</u> e of the Company o <b>pp</b> r	Fifted witiblinin 77 daşışısı Sarla Tantia -Vs- Nadia Setilee peatryy. Theeceati	by g <b>girning</b> aac <b>opy</b> y inin a <b>adชุด</b> a Health Care Pvt.Ltd. leer regginidele,r, ifif aayy, mลิจิ	y bee fifeed
	Inder Section	inin77ddwyswitihhacopy	yirim <b>advancetotheeppperi</b> d	
SI. No.	그렇다 하나 이 아이를 살아가 있다면 하다는 것이 없는 사람들이 아니라 아니라 아니라 아니라 아니라 아니다.	<sup>⊥</sup> L <b>istitition166097720</b> gnation of Authorized (IN CAPITAL LETTERS	Bafforaddinishion Appearing on behalf of )	Signature with
1.	Sarjary K	uman band	SARLA TANTIA	an Ko RV
2.	SANJAY Micky CI	KUMAR BAII)	OPERATIONAL CRUMINA	Beer 10 12/02/

For Constant Corporate Lubtor:

1. Soi Toy Saha
Sor. Alv.

2. Sri Suman Sengupla:

3. D. Basu Mallick

4. Soumya Pay.

Advs.

CORPORATE DEBTOR

ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor submits that an interim application has been filed regarding maintainability of the application and it is pending before the Registry. It

appears to me that the corporate debtor not at all chooser to file the reply affidavit as directed by the order dated 19/01/2018. However, Ld. Counsel for the corporate debtor sought leave to file reply. Prayer is allowed. Reply, if any, is to be filed within 7 days by giving a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 16/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)